

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 27.7.2015
COURT NO. : 5
ITEM NO. : 11

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 27045-46 OF 2014
WITH PRAYER FOR INTERIM RELIEF

U.P. POWER CORP. LTD. ETC. ETC.

...PETITIONER(S)

VERSUS

RAKESH KUMAR AND ORS. ETC. ETC.

...RESPONDENT(S)

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 27.04.2015 with an office report dated 24.4.2015, when the Court was pleased to pass the following Order:

“Learned counsel for the respondent prayed for and is allowed six weeks time to file the counter affidavit. Rejoinder affidavit, if any, be filed within four weeks therefrom.

Let the matter be listed after 12 weeks.

Interim order shall remain in force till the next date of hearing.”

It is submitted that Mr. Tayenjam Momo Singh, Counsel for the common Respondent No. 1 has on 24.07.2015 filed Counter Affidavit with the permission of the Hon'ble Court and same is being circulated to the Hon'ble Court.

It is further submitted that Counsel for the Petitioner has not filed Rejoinder Affidavit.

Service of Show Cause notice is not complete on Respondent nos. 2 to 5 in SLP No. 27045 and Respondent No. 2 in SLP No. 27046 of 2014.

The matters above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 25th day of July, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Pradeep Misra, Advocate

Mr. T.M. Singh, Advocate

ASSISTANT REGISTRAR

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